Date: 26th February, 2022

Securities and Exchange Board of India
Corporation Finance Department
Division of Corporate Restructuring
Plot No. C4-A, G Block
Bandra Kurla Complex, Bandra East
Mumbai – 400 051

Respected Sir,

Sub.: **Open Offer for acquisition of 24,90,751 (Twenty Four Lakh Ninety Thousand Seven Hundred Fifty One Only) fully paid up equity shares of Rs.10/- each from equity shareholders of KLK Electrical Limited (hereinafter referred to as "Target Company" or "KLK") by Sreenivasa Sreekanth Uppuluri, Yerradoddi Ramesh Reddy and Edvenswa Tech Private Limited (hereinafter referred to as "Acquirers") pursuant to and in accordance with Regulations 3(1) and 4 of the SEBI SAST Regulations, 2011.**

Re. : Post Open Offer Report – Reg. 27(7) of SEBI (SAST) Regulations, 2011

We are enclosing herewith the Post Open offer report as per Regulation 27(7) of SEBI (SAST) Regulations, 2011

Please acknowledge receipt.
Thanking you,

Yours sincerely,
For **Finshore Management Services Limited**

FINSHORE MANAGEMENT SERVICES LIMITED ★ Kolkata

(Director)
Contact Phone: 033-22895101
Mobile: 9831020743
Email Id: ramakrishna@finshoregroup.com

Encl.: As above

Post-Open Offer Report under Regulation 27(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments Thereto ("SEBI SAST Regulations")

Post Open Offer Report

In respect of open offer made by Sreenivasa Sreekanth Uppuluri (Acquirer 1), Yerradoddi Ramesh Reddy (Acquirer 2) and Edvenswa Tech Private Limited (Acquirer 3) (hereinafter referred to as "Acquirers") to acquire shares of KLK Electrical Limited (hereinafter referred to as "Target Company")

A.	**Names of the Parties Involved**		
	1	Target Company (TC)	KLK Electrical Limited
	2	Acquirers	1.Sreenivasa Sreekanth Uppuluri 2. Yerradoddi Ramesh Reddy 3.Edvenswa Tech Private Limited
	3	Persons acting in concert with Acquirer (PAC(s)	Nil
	4	Manager to the Open Offer	Finshore Management Services Limited
	5	Registrar to the Open Offer	Cameo Corporate Services Limited
B.	**Details of the Offer:** The Open Offer was made by the Acquirers, in accordance with Regulation 3(1) and Regulation 4 of the SEBI SAST Regulations, to the Public Shareholders of the Target Company, to acquire up to 24,90,751 Equity Shares ("Offer Shares"), constituting 28.79% of the Emerging fully diluted voting Equity share capital of the Target Company at a price of Rs.25/- (Rupees Twenty Five Only) ("Offer Price") aggregating to Rs. 6,22,68,775 /- (Rupees Six Crores Twenty Two Lakhs Sixty Eight thousand Seven Hundred Seventy Five only) ("Offer Consideration").		
	· Whether Conditional Offer		No
	· Whether Voluntary Offer		No
	· Whether Competing Offer		No

Kolkata

FINSHORE MANAGEMENT SERVICES LIMITED

C.	Activity Schedule				
	Sr. No	Activity	Due dates as specified in the SAST Regulations		Actual Dates **
			Original schedule of activities (as disclosed in the draft Letter of Offer)	Revised Schedule of Activities (as disclosed in the Letter of Offer)	
	1.	Date of the public announcement (PA)	02nd November,2021	02nd November,2021	02nd November,2021
	2.	Date of publication of the Detailed Public Statement (DPS)	11th November,2021	11th November,2021	11th November,2021
	3.	Date of filing of draft letter of offer (DLOF) with SEBI	18th November,2021	18th November,2021	18th November,2021
	4.	Date of sending a copy of the draft LOF to the TC and the concerned stock exchanges (SE)	18th November,2021	18th November,2021	18th November,2021
	5.	Date of receipt of SEBI comments	10th December,2021	07th January,2022	07th January,2022
	6.	Date of dispatch of LOF to the shareholders ~~/ custodian in case of Depositary Receipts~~	21st December,2021	18th January,2022	13th January,2022
	7.	Dates of price revisions / offer revisions (if any)	24th December,2021	21st January,2022	Not Applicable
	8.	Date of publication of recommendation by the independent directors of the TC	23rd December,2021	20th January ,2022	14th January,2022
	9.	Date of issuing the offer opening advertisement	27th December,2021	24th January,2022	24th January,2022

	10.	Date of commencement of the tendering period	28th December,2021	25th January,2022	25th January,2022
	11.	Date of expiry of the tendering period	11th January,2022	08th February,2022	08th February,2022
	12.	Date of making payments to shareholders / return of rejected shares	25th January,2022	22nd February,2022	16th February,2022

***There were no delays beyond the due dates as specified in the SEBI (SAST) Regulations.*

D.	Details of the payment consideration in the Open Offer		
Sr. No.	**Item**		**Details**
1	**Offer Price** for fully paid shares of TC (Rs. per share)		₹ 25/-
2	**Offer Price** for partly paid shares of TC, if any		NA
3	**Offer Size** (No. of shares x offer price per share)		Rs. 6,22,68,775/-
4	**Mode of payment of consideration** (cash or shares or secured listed debt instruments or convertible debt securities or combination)		Cash
5	**If mode of payment is other than cash, i.e. through shares / debt or convertibles:**		
a.	**Details of offered security**		
	•	Nature of the security (shares or debt or convertibles)	NA
	•	Name of the company whose securities have been offered	NA
	•	Salient features of the security	NA

Kolkata

	b.	**Swap Ratio** (ratio indicating the number of securities of the offeree company vis-à-vis shares of TC)	NA

E.	**Details of market price of the shares of TC**
1	Name of the Stock Exchange where the shares of TC have been most frequently traded during 12 calendar months period prior to PA, and the volume of trading relative to the total outstanding shares of the TC: The Equity Shares of Target Company are currently listed in BSE Limited with Scrip Symbol: KLKELEC; Scrip code 517170. The equity shares of the Target Company are frequently traded on BSE Limited within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations, based on the information available on the BSE website. The annualized trading turnover of the equity shares traded during the twelve calendar months preceding November, 2021, the month in which the offer was triggered in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred as SEBI (SAST) Regulations) is as given below:

Sr. No.	Name of the Stock Exchanges	Total no. of equity shares traded during the 12 calendar months preceding the month of PA	Total no. of equity share listed (at the time of PA)	Traded Turnover (in terms of % to total listed shares)
1	BSE	4,51,575	26,50,000	17%
	(Source: https://www.bseindia.com			
2	Details of Market Price of the shares of TC on the aforesaid Stock Exchange in the following format:			

Kolkata

Sr. No.	Particulars	Date	Rs. Per Share BSE
1	1 Trading day prior to the PA date	01st November,2021	Not traded
2	On the date of PA	02nd Novermber,2021	Not traded
3	On the date of Detailed Public Statement	11th November,2021	Not traded
4	On the date of commencement of the tendering period.	25th January, 2022	Not traded
5	On the date of expiry of the tendering period	08th February,2022	Not traded
6	10 working days after the last date of the tendering period.	22nd February,2022	Not Traded
7	Average market price during the tendering period (viz. Average of the volume weighted market prices for all the days).	25th January, 2022 to 08th February,2022	Rs. 27.3
8	The average of the Weekly High & Low of the closing prices of the shares during the period from the date of PA till closure of the offer	From 02nd November, 2021 to 16th February,2022	Rs.26.55

(Source: https://www.bseindia.com)

F.	Details of Escrow Arrangements			
	1	Details of creation of Escrow account, as under		
		Date(s) of Creation	Amount (Rs)	Form of escrow account (Cash or Bank guarantee (BG) or Securities).
	Escrow Account	02nd November,2021	Rs. 1,60,06,250.00*/- * Amount deposited on 08th November,2021	Cash
	2	For such part of escrow account, which is in the form of cash, give following details :		
	i)	Name of the Scheduled Commercial Bank where cash is deposited :		
	Kotak Mahindra Bank			
	ii)	Indicate when, how and for what purpose the amount deposited in escrow account was released, as under		

		Release of Escrow Account			
		Purpose		Date	Amount (Rs.)
		Transfer to Special Escrow Account, (for meeting the settlement obligation of Shares tendered in the Open offer)		15^{th} February, 2022	Rs. 69,250/-
		Amount released to Acquirer			
		•	Upon withdrawal of Offer	NA	NA
		•	Any other purpose (to be clearly specified)*	NA	NA
		•	Other entities on forfeiture	NA	NA
		** Apart from closure, balance amount which is lying in the Escrow Account will be released in accordance with SEBI (SAST) Regulations.*			

	3	For such part of Escrow which consists of Bank Guarantee (BG) / Deposit of Securities, provide the following details - NOT APPLICABLE				
	a.	For Bank Guarantee – NA				
	Name of Bank	Amount of Bank Guarantee	Date of creation/ revalidation of guarantee	Validity period of Bank Guarantee	Date of Release if applicable	Purpose of release
	b.	For Securities-NA				
	Name of company whose security is deposited	Type of Security	Value of securities as on date of creation of escrow account	Margin considered while depositing the securities	Date of Release if applicable	Purpose of release

G.	Details of response to the Open Offer								
	Shares proposed to be acquired		Shares tendered*		Response level (no of times)	Shares accepted.*		Shares rejected	
	No.	% to total diluted share capital of TC	No.	% w.r.t (A)	(C) / (A)	No.	% w.r.t ' (C)	No. = (C) - (F)	Reasons
	(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
	24,90,751	28.79%	2,770	0.1112%	0.001112	2,770	100.00%	0	NA
	** All the shares of the Target Company (KLK Electrical Limited) are fully paid-up shares and there are no partly paid up shares, no shares with differential voting rights or any other category.*								

FINSHORE MANAGEMENT SERVICES LIMITED Kolkata

H.	Payment of Consideration		
	Due date for paying consideration to shareholders whose shares have been accepted	Actual date of payment of consideration	Reasons for delay beyond the due date
	22nd February,2022	16th February,2022	Not Applicable
	Details of special account where it has been created for the purpose of payment to shareholders : Special Escrow Account titled as "FMSL_KLK_Open Offer Special Escrow Account" having Account No. 2745961295 was opened with Kotak Mahindra Bank. The consideration was paid in cash through the settlement mechanism on the stock exchange.		
	Name of the Bank: Kotak Mahindra Bank Limited		
	Details of the manner in which consideration (where consideration has been paid in cash), has been paid to shareholders whose shares have been accepted:		
	Mode of paying the consideration	**No. of Shareholders**	**Amount of Consideration (Rs.)**
	Physical mode	Not Applicable	Not Applicable
	Electronic Mode*	11	Rs.69,250/-
	* The open offer has been executed through the stock exchange mechanism as provided under the SEBI (SAST) Regulations, and sebi circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and SEBI /HO/CFD/DCR-III/CIR/P/2021/615 dated August 13,2021. The above consideration was transferred from the special escrow account to the buying broker. Payment was released by the clearing corporation as per secondary market pay out mechanism.		

FINSHORE MANAGEMENT SERVICES LIMITED Kolkata

I.	Pre and post offer Shareholding of the Acquirers			
		Shareholding of Acquirer and PACs	**No of shares**	**% of total share capital of TC as on closure of Tendering Period**
	1	Shareholding before PA	NIL	Not Applicable
	2	Equity Shares acquired by way of by Preferential Allotment to Sreenivasa Sreekanth Uppuluri 12,00,000 Share Warrants has been proposed to be issued to Yerradoddi Ramesh Reddy which is convertible into Equity Shares within a period of 18 months .	60,00,000	---
	3	Shares acquired after the PA but before 3 working business days prior to commencement of tendering period.		
		- Through market purchases	NIL	Not Applicable
		- Through negotiated deals/ off market deals	NIL	Not Applicable
	4	Shares acquired in the Open Offer	2,770	0.032%
	5	Shares acquired during exempted 21-day period after offer (if applicable)	Not Applicable	Not Applicable
	6	Post Offer Shareholding	60,02,770	69.40%

J	Give further details, as under, regarding the acquisitions mentioned at Points I(3, 4 & 5) of the above table -		
	1	Name(s) of the entity who acquired the shares	Edvenswa Tech Private Limited
	2	Whether disclosure about the above entity(s) was given in the LOF as either Acquirer or PAC.	Yes, disclosed in LOF as Acquirer
	3	No of shares acquired	2,770 shares

FINSHORE MANAGEMENT SERVICES LIMITED Kolkata

K. Pre and post offer Shareholding Pattern of the Target Company

	Class of entities	Shareholding in a TC			
		Pre- Offer		Post Offer (actuals)	
		No.	%	No.	%*
1	Acquirers	NIL	NA	60,02,770 #1	69.40%
2	Erstwhile Promoters (persons who cease to be promoters pursuant to the Offer)	NA	NA	NA	NA
3	Continuing Promoters	1,59,249	6.01	1,59,249	1.84
4	Sellers if not in 1 and 2	NA	NA	NA	NA
5	Other Public Shareholders	24,90,751	93.99	24,87,981 #2	28.76%

* These percentages have been calculated on the basis of Emerging fully diluted Voting Equity Share Capital Target Company i.e., 86,50,000 (Eighty Six Lakhs Fifty Thousand) Equity Shares of face value of INR 10.00 (Indian Rupees Ten Only) each.

#1 60,02,770 Equity shares shown as Post offer shareholding consists of 2,770 Equity Shares acquired in the Open offer and 60,00,000 Equity shares acquired through Preferential Allotment of Equity Shares by the Target Company.

#2 24,87,981 Equity shares shown as Post offer shareholding is calculated after tendering of 2,770 Equity shares by the public shareholders of the Target Company in the Open Offer to the Acquirer.

L. Details of Public Shareholding in TC

	Particulars	No. of Shares	% of the No. of Shares*
1	Indicate the minimum public shareholding the TC is required to maintain for continuous listing	21,62,500	25.00 %
2	Indicate the actual public shareholding and if it has fallen below the minimum public shareholding limit, delineate the further steps which will be taken in accordance with the disclosures given in the LOF	24,87,981	28.76%

* These percentages have been calculated on the basis of Emerging fully diluted Voting Equity Share Capital Target Company i.e., 86,50,000 (Eighty Six Lakhs Fifty Thousand) Equity Shares of face value of INR 10.00 (Indian Rupees Ten Only) each

Other relevant information, if any:-

As per the SEBI Observation letter no. SEBI/HO/CFD/DCR-III/OW/1023/1 dated January 06,2022, received on January 07, 2022, following information is required to be incorporated in this report:

Dispatch of Letter of Offer to shareholders holding in physical form

Sl No	Total No. of shareholders holding shares in physical Form	No of shares held in Physical form	Percentage of shareholding in physical form	Date of dispatch of letter of offer	Mode of dispatch	No of shareholders received letter of offer physically	No of shareholders tendered their shares in physical form	No of shares tendered in physical form
1	54	2,87,450	10.85	12-01-2022	Email*[1]	930	3	600
2	876			13-01-2022	Registered Post*[2]			
TOTAL	930	2,87,450	10.85				3	600

*[1] Those who have provided Email Ids

*[2] Those without Email -Id

Further, additionally physical copy of LOF has also been sent to those who have provided their Email Ids. Confirmation from Registrar to the offer- Cameo Corporate Services Limited is enclosed as **Exhibit-A**

We have additionally given a newspaper publication in the below mentioned newspapers on 21st January,2022

Name of the Newspaper	Edition
Financial Express	English National Daily
Jansatta	Hindi National Daily
Mumbai Lakshadeep	Mumbai
Dinakural	Chennai

Copy attached as **Exhibit-B**

For **Finshore Management Services Limited**

FINSHORE MANAGEMENT SERVICES LIMITED Kolkata

S. Ramakrishna Iyengar
Director
Date: 26th February,2022
Place: Kolkata

EXHIBIT-A

CAMEO

CAMEO CORPORATE SERVICES LIMITED

REF:CAM:KLK:LOF:2022

14th February, 2022

To
Mr. S. Ramakrishna Iyengar
M/s Finshore Management Services Limited,
Anandlok Block A, Room-207,
227, AJC Bose Road,
Kolkata-700020
Tel: 91-033-22895101/9831020743

Dear Sir

Sub : M/s KLK ELECTRICAL LIMITED - Letter of Offer
Ref : Confirmation of Dispatch of the Letter of Offer along with Form of Acceptance cum Acknowledgement Form to the shareholders holding shares in Physical Form

We, the Registrars & Transfer Agent to M/s KLK Electrical Limited, hereby confirm that we had completed the despatch of the Letter of Offer to the shareholders, who are holding shares as on record date, viz 11.01.2022 within the prescribed timelines. The details required as per SEBI Observation Letter SEBI/HO/CFD/DCR-III/OW/1023/1 dated January 06,2022 received on 07th January,2022 is as follows:

SL NO	Total No. of shareholders holding shares in physical Form	No of shares held in Physical form	Percentage of shareholding in physical form	Date of dispatch of letter of offer	Mode of dispatch	No of shareholders received letter of offer physically	No of shareholders tendered their shares in physical form	No of shares tendered in physical form
1	54	287450	10.85	12/01/22	Email*1	930	3	600
2	876			13/01/22	Registered Post*2			
Total	930	2,87,450	10.85				3	600

*1 Those who have provided Email Ids

*2 Those without Email -Id

Further, additionally physical copy of LOF has also been sent to those who have provided their Email Ids.

This is for your kind information.

Thanking you

Yours faithfully
For CAMEO CORPORATE SERVICES LTD

D. [signature]

Asst Manager (Shares)

SBI

Networking & Communication Department, State Bank of India, Global IT-Centre, Sec-11, CBD Belapur, Navi Mumbai - 400614

CORRIGENDUM-2

Please refer to RFP No.SBI/GITC/NW&C/21-22/814 dated 23.12.2021 for procurement of 4G LTE Connectivity for Offsite ATMs. Corrigendum-2 dated 20.01.2022 can be accessed under Procurement news at Bank's website https://www.sbi.co.in or https://bank.sbi or e-Procurement agency portal https://etender.sbi/SBI/

Place: Navi Mumbai Sd/- Deputy General Manager
Date: 21.01.2022 (Networking & Communication Dept.)

MUKTAR INFRASTRUCTURE (INDIA) PRIVATE LIMITED

Extension of date to invite Expression of Interest to submit Resolution Plan.

Further to the Advertisement published on 24th December, 2021 and 11th January, 2022 in Financial Express- All India Edition (English) and Dainik Herald- Goa Edition (Marathi), to invite Expression of Interest by prospective Resolution Applicants to submit Resolution Plan in the matter of Muktar Infrastructure (India) Private Limited (Corporate Debtor) in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016, the Committee of Creditors as on 20th January, 2022 have given consent to extend the last date for receipt of expression of interest from 20th January, 2022 to 31st January, 2022. Interested parties shall refer to the aforesaid advertisements and the format for submission of EOI and Detailed Terms & Conditions documents can be obtained via. e-mail at muktarinfra.sipl@gmail.com and also has been uploaded on our website http://www.muktarinfrastructure.com for the submission of EOI.

Sd/-
Anup Kumar Singh
Resolution Professional of
Date: 21-01-2022 Muktar Infrastructure (India) Private Limited
Place: Kolkata Reg. No. IBBI/IPA-001/IP-P00153/2017-18/10322

KLK ELECTRICAL LIMITED

Registered Office: Plot No.85, Shop No. 1, 4th Street, Ganesh Avenue, Sakthi Nagar, Porur, Chennai, Tamil Nadu-600116, India,
CIN: L72300TN1980PLC008230
Tel: +91-9391117891; Email: admin@klk.co.in; Website: www.klk.co.in

Electrical Limited, pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations") for time being in force including any statutory modifications and amendments from time to time in respect of Open Offer of KLK Electrical Limited.

Kind Attention: Physical Shareholders

Eligible Shareholders holding Equity Shares in physical form as on the Identified Date (i.e 11.01.2022) who have not received the physical copy of LoF for any reason whatsoever ,may send request to Registrar & Share Transfer Agent to the offer , Cameo Corporate Services Limited at priya@cameoindia.com and avail soft copy of LoF . Alternatively, Eligible Shareholders may also download the soft copy of LoF from SEBI's Website www.sebi.gov.in or Manager to the Offer, www.finshoregroup.com or Company , www.klk.co.in . Eligible Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement" at page 27 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Capitalised terms used but not defined in this Advertisement shall have the same meaning assigned to such terms in Public Announcement /DPS/DLOF/LOF.

Issued by the Manager to the offer on behalf of Acquirers

Finshore Management Services Limited
(CIN: U74900WB2011PLC169377)
Anandlok Block A, Room-207,
227, AJC Bose Road, Kolkata-700020
Tel: 91-033-22895101/9831020743
Website: www.finshoregroup.com
Investor Grievance email id : ramakrishna@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185
Place: Kolkata
Date: 20/01/2022

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER 2021

SOUTH INDIAN Bank
Experience Next Generation Banking

(₹ in Lakhs)

Particulars	Standalone					Consolidated#	
	Quarter ended 31.12.2021	Quarter ended 31.12.2020	Nine Months ended 31.12.2021	Nine Months ended 31.12.2020	Year ended 31.03.2021	Quarter ended 31.12.2021	Nine Months ended 31.12.2021
	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited
Total income from operations	1,89,311	2,03,664	5,78,126	6,39,229	8,52,462	1,89,301	5,78,116
Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	(6,642)	(12,202)	(30,222)	7,615	8,666	(6,651)	(30,240)
Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(6,642)	(12,202)	(30,222)	7,615	8,666	(6,651)	(30,240)
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(5,031)	(9,162)	(22,706)	5512	6,191	(5,040)	(22,724)
Paid up Equity Share Capital	20,927	18,097	20,927	18,097	20,927	20,927	20,927
Reserves (excluding Revaluation Reserves)	5,05,792	5,06,140	5,05,792	5,06,140	5,28,090	5,05,774	5,05,774
Securities Premium Account	1,76,690	1,55,520	1,76,690	1,55,520	1,76,690	1,76,690	1,76,690
Net worth	4,98,084	5,04,750	4,98,064	5,04,750	5,31,140	4,98,063	4,98,063
Paid up Debt Capital / Outstanding Debt	2,29,764	4,43,779	2,29,764	4,43,779	4,10,827	2,29,764	2,29,764
Capital Redemption Reserve / Debenture Redemption Reserve	NA	NA	NA	NA	NA	NA	NA
Outstanding Redeemable Preference Shares	NA	NA	NA	NA	NA	NA	NA
Debt Equity Ratio[1]	0.36	0.36	0.36	0.35	0.38	0.36	0.36
Earnings Per Share (of ₹ 1/- each)*							
Basic :	(0.24)	(0.51)	(1.08)	0.30	0.34	(0.24)	(1.09)
Diluted :	(0.24)	(0.51)	(1.08)	0.30	0.34	(0.24)	(1.09)

[1]Debt represents borrowings with residual maturity of more than one year.
*Quarterly/half yearly numbers are not annualised
Bank has incorporated a wholly owned non financial Subsidiary named "SIB Operations and Services Ltd" on May 26, 2021. Since June 30, 2021 being the initial reporting, there are no previous period figures.

Note:
1 The above is an extract of the detailed format of quarterly/half yearly/annual financial results filed with the Stock Exchanges under Regulation 52 of the Listing Regulations. The full format of the quarterly/half yearly/annual financial results are available on the websites of the Stock Exchange(s) at http://www.bseindia.com and http://www.nseindia.com and also on Bank's website https://www.southindianbank.com
2 For the other line items referred in regulation 52 (4) of the SEBI (LODR) Regulations, pertinent disclosures have been made to the BSE/NSE Ltd. and can be accessed on http://www.bseindia.com and http://www.nseindia.com

Place: Thrissur Murali Ramakrishnan
Date: January 20, 2022 (Managing Director & CEO)
(DIN : 01028298)

The South Indian Bank Ltd., Regd. Office, SIB House, P.B. No. 28, Thrissur, Kerala, PIN-680 001, Ph: 0487 2420020, Toll Free (India): 1800-102-9408, 1800-425-1809 (BSNL)
Email: sibcorporate@sib.co.in I www.southindianbank.com I CIN : L65191KL1929PLC001017

South Indian Bank is a member of BCSBI and is committed to treating customers in a fair, transparent and non-discriminatory manner.

SYNGENE INTERNATIONAL LIMITED

Syngene

CIN : L85110KA1993PLC014937 Website: www.syngeneintl.com
Registered office: Biocon SEZ, Biocon Park, Plot No. 2 & 3, Bommasandra Industrial Area IV Phase, Jigani Link Road, Bommasandra, Bangalore - 560099.

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31 DECEMBER 2021

(Rs. in million, except per share data)

Particulars	3 months ended 31 December 2021	9 months ended 31 December 2021	3 months ended 31 December 2020
	(Unaudited)	(Unaudited)	(Unaudited)
Revenue from operations	6,414	18,461	5,845
Net profit before exceptional items and tax	1,284	3,360	1,165
Net profit before tax	1,284	3,053	1,165
Net profit from ordinary activities after tax	1,040	2,480	1,022
Total comprehensive income for the period attributable to shareholders [comprising profit for the period (after tax) and other comprehensive income (after tax)]	1,223	2,825	1,421
Paid-up equity share capital (Face value of Rs.10 each)	4,008	4,008	4,000
Earnings per share (of Rs.10 each)	(not annualised)	(not annualised)	(not annualised)
(a) Basic	2.57	6.12	2.57
(b) Diluted	2.55	6.08	2.55

1) Key standalone financial information

Particulars	3 months ended 31 December 2021	9 months ended 31 December 2021	3 months ended 31 December 2020
	(Unaudited)	(Unaudited)	(Unaudited)
Revenue from operations	6,395	18,427	5,841
Profit before tax	1,276	3,036	1,159
Profit after tax	1,034	2,468	1,018

2) The statement of unaudited standalone and consolidated financial results ("the Statements") of Syngene International Limited ("the Company") for the quarter and nine months ended 31 December 2021 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meetings held on 18 January 2022 and 19 January 2022 respectively. The above Statements have been subjected to limited review by the statutory auditor of the Company. The reports of the statutory auditor are unqualified.

3) The Statements have been prepared in accordance with Indian Accounting Standards ("Ind AS") prescribed under section 133 of the Companies Act, 2013 and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

4) The above is an extract of the detailed format of unaudited financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results are available on the Stock Exchange websites, www.nseindia.com and www.bseindia.com and on the Company's website www.syngeneintl.com

...continued from previous page.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Managers and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("**SCRR**") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", the "**QIB Portion**"), provided that our Company may, in consultation with the Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to RIBs in accordance with the SEBI ICDR Regulations, subject to valid bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("**ASBA**") process providing details of issue respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" beginning on page 362 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated Feb 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021.

Contents of the Memorandum of Association of the Company as regards its objects: For information on the main objects of the Company, please see the section "History and Certain Corporate Matters" on page 170 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Issue. For further details, please see the section entitled "Material Contracts and Documents for Inspection" on page 385 of the RHP.

Liability of the members of the Company: Limited by shares

Amount of share capital of the Company and Capital structure: As on the date of the RHP, the authorised share capital of the Company is ₹ 3,827,600,000 divided into 3,827,600,000 Equity Shares of ₹ 1 each. The issued, subscribed and paid-up share capital of the Company is ₹ 1,142,948,860 divided into 1,142,948,860 Equity Shares of ₹ 1 each. For details, please see the section entitled "Capital Structure" beginning on page 64 of the RHP.

Names of signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them: The names of the signatories of the Memorandum of Association of our Company are Gautam Shantilal Adani, Vasant Shantilal Adani, Rajesh Shantilal Adani, Priti Gautam Adani, Shilin Rajesh Adani, Pushpa Vasant Adani and Suvarna Mahasukh Adani. For details of the share capital history and capital structure of our Company, please see the section entitled "Capital Structure" beginning on page 64 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for the listing of the Equity Shares pursuant to letters dated August 27, 2021 and August 20, 2021, respectively. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A signed copy of the RHP has been filed with the RoC on January 19, 2022 and the Prospectus shall be delivered in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the RHP up to the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" beginning on page 385 of the RHP.

Disclaimer Clause of the Securities and Exchange Board of India ("SEBI"): SEBI only gives its observations on the offer documents and this does not constitute approval of either the Issue or the specified securities stated in the offer document. The investors are advised to refer to page 333 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of NSE (Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 337 of the RHP for the full text of the disclaimer clause of NSE.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 337 of the RHP for the full text of the disclaimer clause of BSE.

General Risks: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 21 of the RHP.

ASBA# | Simple, Safe, Smart way of Application!!! | # Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check section on ASBA below. **Mandatory in public issues. No cheque will be accepted.**

UPI-Now available in ASBA for Retail Individual Investors ("RIIs") applying through Registered Brokers, DPs and RTAs. RIIs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by Retail Individual Bidders. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" on page 362 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. RIBs Bidding using the UPI mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=43, respectively as updated from time to time. HDFC Bank Limited and ICICI Bank Limited have been appointed as Sponsor Banks for the Issue, in accordance with the requirements of the SEBI Circular dated November 1, 2018 as amended. For offer related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail Id: ipo.upi@npci.org.in. Sponsor Banks: HDFC Bank Limited, Tel: +91 22 3075 2927 / 2928 / 2914, Email: tushar.gavankar@hdfcbank.com, siddharth.jadhav@hdfcbank.com, prasanna.uchil@hdfcbank.com, neerav.desai@hdfcbank.com and ICICI Bank Limited, Tel: 022 6681 8911 / 23 / 24, E-mail: sagar.welekar@icicibank.com and Registrar : Link Intime India Private Limited, Tel: 022 4918 6200, E-mail: adaniwilmar.ipo@linkintime.co.in

BOOK RUNNING LEAD MANAGERS							REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
kotak Investment Banking	J.P.Morgan	BofA SECURITIES	CREDIT SUISSE	ICICI Securities	HDFC BANK We understand your world	BNP PARIBAS	LINKIntime	Darshil Lakhia Fortune House, Near Navrangpura Railway Crossing, Ahmedabad - 380 009, Gujarat, India Tel: +91 79 2645 5848 E-mail: investor.relations@adaniwilmar.in
Kotak Mahindra Capital Company Limited 1st Floor, 27 BKC, Plot No. 27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Maharashtra, India Tel: +91 22 4336 0000 **E-mail:** adaniwilmar.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance ID:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration Number:** INM000008704	**J.P. Morgan India Private Limited** J.P. Morgan Tower, Off. C.S.T. Road, Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India **Tel:** +91 22 6157 3000 **E-mail:** adaniwilmar_ipo@jpmorgan.com **Website:** www.jpmipl.com **Investor Grievance ID:** investorsmb.jpmipl@jpmorgan.com **Contact Person:** Saarthak K Soni **SEBI Registration Number:** INM000002970	**BofA Securities India Limited** Ground Floor, "A" Wing, One BKC, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Maharashtra, India **Tel:** +91 22 6632 8000 **E-mail:** dg.adani_wilmar_ipo@bofa.com **Website:** www.ml-india.com **Investor Grievance ID:** dg.india_merchantbanking@bofa.com **Contact Person:** Abhrajeet Banerjee **SEBI Registration Number:** INM000011625	**Credit Suisse Securities (India) Private Limited** 9th Floor, Ceejay House Plot F, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400 018, Maharashtra, India Tel: +91 22 6777 3885 **E-mail:** list.adaniwilmaripo@credit-suisse.com **Website:** www.credit-suisse.com/in/en/investment-banking-apac/investment-banking-in-india/ipo.html **Investor Grievance ID:** list.igcellmer-bnkg@credit-suisse.com **Contact Person:** Abhishek Joshi **SEBI Registration Number:** INM000011161	**ICICI Securities Limited** ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India **Tel:** +91 22 6807 7100 **E-mail:** adaniwilmar.ipo@icicisecurities.com **Website:** www.icicisecurities.com **Investor Grievance ID:** customercare@icicisecurities.com **Contact Person:** Sumit Singh **SEBI Registration Number:** INM000011179	**HDFC Bank Limited** Investment Banking Group, Unit 401 & 402, 4th Floor, Tower B, Peninsula Business Park, Lower Parel, Mumbai - 400 013, Maharashtra, India **Tel:** +91 22 3395 8233 **E-mail:** adaniwilmar.ipo@hdfcbank.com **Website:** www.hdfcbank.com **Investor Grievance ID:** investor.redressal@hdfcbank.com **Contact Person:** Ravi Sharma / Harsh Thakkar **SEBI Registration Number:** INM000011252	**BNP Paribas** 1-North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051 Maharashtra, India **Tel:** +91 22 3370 4000 **E-mail:** dl.ipo.adaniwilmar@asia.bnpparibas.com **Website:** www.bnpparibas.co.in **Investor Grievance ID:** indiainvestors.care@asia.bnpparibas.com **Contact Person:** Soumya Guha **SEBI Registration Number:** INM000011534	**Link Intime India Private Limited** C 101, 247 Park, L.B.S Marg, Vikhroli (West), Mumbai - 400 083 Maharashtra, India **Tel:** +91 22 4918 6200 **E-mail:** adaniwilmar.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Investor Grievance ID:** adaniwilmar.ipo@linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **SEBI Registration Number:** INR000004058	Investors can contact Our Company Secretary and Compliance officer or the Registrar to the Issue in case of any pre-issue or post-issue related problems such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 21 of the RHP, before applying in the Issue. Full copy of the RHP is available on website of SEBI at www.sebi.gov.in, website of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, J.P. Morgan India Private Limited, BofA Securities India Limited, Credit Suisse Securities (India) Private Limited, ICICI Securities Limited, HDFC Bank Limited and BNP Paribas at https://investmentbank.kotak.com, www.jpmipl.com, www.ml-india.com, www.credit-suisse.com/in/en/investment-banking/apac/investment-banking-in-india/ipo.html, www.icicisecurities.com, www.hdfcbank.com and www.bnpparibas.co.in, respectively and on the websites of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Bid cum Application Forms can be obtained from the Registered Office of **ADANI WILMAR LIMITED, Tel:** +91 22 4918 6200; **BOOK RUNNING LEAD MANAGERS ("BRLMs"): Kotak Mahindra Capital Company Limited, Tel:** +91 22 4336 0000; **J.P. Morgan India Private Limited, Tel:** +91 22 6157 3000; **BofA Securities India Limited, Tel:** +91 22 6632 8000 and **Credit Suisse Securities (India) Private Limited, Tel:** +91 22 6777 3885, **ICICI Securities Limited, Tel:** +91 22 6807 7100, **HDFC Bank Limited, Tel:** +91 22 3395 8233 and **BNP Paribas, Tel:** +91 22 3370 4000 and **Syndicate Members : Kotak Securities Limited, Telephone:** +91 22 6218 5470; **HDFC Securities Limited, Telephone:** +91 22 3075 3400 and **Sharekhan Limited, Telephone:** +91 22 6115 0000 at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Issue. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-Syndicate Members: Almondz Global Securities Ltd, Amrapali Capital & Finance Services Ltd., Anand Rathi Share & Stock Brokers Ltd., Ashika Stock Broking Ltd, Asit C Mehta Investment Intermediates Ltd, Axis Capital Limited, Bajaj Financial Ltd, Centrum Broking Limited, Centrum Wealth Management Ltd, Choice Equity Broking Private Limited, Dalal & Broacha Stock Broking Private Limited, DB(International) Stock Brokers Ltd, Edelweiss Broking Limited, Eureka Stock & Share Broking Services Ltd, Hem Securities Ltd, ICICI Securities Limited, IDBI Capital Markets & Securities Limited, IIFL Securities Ltd, JM Financial Services Limited, Jobanputra Fiscal Services Private Limited, Kantilal Chhaganlal Securities Pvt Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, LKP Securities Limited, Inventure Growth & Securities Ltd, Marwadi Shares & Finance, Monarch Networth Capital Ltd., Motilal Oswal Securities Limited, Nirmal Bang Securities Pvt. Ltd., Nitin Parikh & Co, Prabhudas Lilladher Pvt Ltd, Pravin Ratilal Share & Stock Brokers Limited, Reliance Securities Ltd, Religare Broking Limited, Rikhav Securities Ltd, RR Equity Brokers Private Limited, SBIcap Securities Limited, SMC Global Securities Ltd, Systematix Shares & Stocks (India) Limited, Trade Bulls Securities (P) Ltd, Viren M Shah, Way2Wealth Brokers Private Limited and YES Securities (India) Limited

Escrow collection bank / Refund Bank / Public Issue Bank / Sponsor Bank: HDFC Bank Limited

Sponsor Bank: HDFC Bank Limited and ICICI Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For ADANI WILMAR LIMITED
On behalf of the Board of Directors
Sd/-
Place: Ahmedabad Company Secretary and Compliance Officer
Date: January 20, 2022

ADANI WILMAR LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the RHP with RoC on January 19, 2022 and thereafter with SEBI and the Stock Exchanges. The RHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and is available on the websites of the BRLMs, i.e. Kotak Mahindra Capital Company Limited, J.P. Morgan India Private Limited, BofA Securities India Limited, Credit Suisse Securities (India) Private Limited, ICICI Securities Limited, HDFC Bank Limited and BNP Paribas at https://investmentbank.kotak.com, www.jpmipl.com, www.ml-india.com, www.credit-suisse.com/in/en/investment-banking/apac/investment-banking-in-india/ipo.html, www.icicisecurities.com, www.hdfcbank.com and www.bnpparibas.co.in, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 21 of the RHP.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any other law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) under Section 4(a) of the U.S. Securities Act, and (ii) outside the United States in offshore transactions in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of Equity Shares in the United States.

Adfactors 511

नई दिल्ली राजधानी

दिल्ली दंगा : व्यक्ति पर घर में आग लगाने का था आरोप

पहले दोषी को पांच साल की जेल

नई दिल्ली, 20 जनवरी (भाषा)। उत्तर-पूर्वी दिल्ली दंगों से संबंधित मामलों में पहली सजा सुनाते हुए राजधानी की एक अदालत ने एक वृद्ध महिला के घर में आग लगाने के मामले में गुरुवार को एक व्यक्ति को पांच साल के कारावास की सजा सुनाई और कहा कि दोषी का अपराध 'बहुत ही गंभीर' है। अतिरिक्त सत्र न्यायाधीश वीरेंद्र भट्ट ने 25 वर्षीय दिनेश यादव को पांच वर्ष के कारावास की सजा सुनाई और पीड़िता को मुआवजे के तौर पर 12,000 रुपए के भुगतान का निर्देश दिया।

अदालत ने छह दिसंबर को दिनेश को 73 वर्षीया मनोरी देवी के घर को 25 फरवरी, 2020 को आग लगाने वाली दंगाई भीड़ का सक्रिय सदस्य होने का दोषी पाया था। इस आदेश का व्यापक महत्व है, क्योंकि यादव पहला व्यक्ति है जिसे उत्तर-पूर्व दिल्ली में हुए दंगों से जुड़े मामले में जेल की सजा सुनाई गई है। अदालत के आदेश के अनुसार, पीड़िता को हुए नुकसान के लिए दिल्ली सरकार से पहले कुछ मुआवजा मिला था। दंगों की घटना में उन्हें लगभग पांच लाख रुपए का नुकसान हुआ था।

अभियोजन पक्ष के अनुसार यादव दंगाई भीड़ का सक्रिय सदस्य था और वह 25 फरवरी की रात मनोरी नामक 73 वर्षीय महिला के घर में तोड़फोड़ करने और उन्हें लगाने वालों में शामिल था। मनोरी ने आरोप लगाया था कि करीब 150-200 दंगाइयों की भीड़ ने उनके घर पर हमला किया था, जब उनका परिवार घर पर नहीं था। इस दौरान दंगाइयों ने सारा सामान लूट लिया और भैंस तक भी अपने साथ ले गए। यादव (25) को आठ जून 2020 को गिरफ्तार किया गया था। अदालत ने तीन अगस्त, 2021 को उसपर आरोप तय किए। छह दिसंबर को उसे दोषी करार दिया गया। उत्तर-पूर्वी दिल्ली में फरवरी 2020 में नागरिकता (संशोधन) कानून के समर्थकों और विरोधियों के बीच हिंसा के बाद सांप्रदायिक झड़पें हुई थीं, जिसमें कथित तौर पर कम से कम 53 लोगों की मौत हो गई थी और 700 से अधिक लोग घायल हुए थे।

'भरपाई का निर्देश देना पूरी तरह अनुचित'

न्यायाधीश ने कहा कि दिनेश यादव को पीड़िता के कोई और मुआवजा देने या अभियोजन द्वारा किए गए 83,000 रुपए के खर्च की भरपाई करने का निर्देश देना 'पूरी तरह से अनुचित' होगा, क्योंकि यादव बेरोजगार है, उसके पास कोई संपत्ति या भुगतान करने की क्षमता नहीं है। अदालत ने सजा की अवधि तय करते समय यादव की कम उम्र, साफ अतीत और इस तथ्य पर भी विचार किया कि वह पहली बार अपराधी था। एएसजे भट्ट ने कहा, 'बेशक, दोषी पहली बार अपराधी है और उसका अतीत साफ-सुथरा रहा है। इस बात का कोई सबूत नहीं है कि उसने सीधे तौर पर हिंसा की घटना को अंजाम दिया था। सजा की अवधि तय करते समय दोषी की कम उम्र को भी ध्यान में रखा जाना चाहिए।' विशेष लोक अभियोजक आरसीएस भदौरिया ने अदालत से दोषी को अधिकतम सजा देने का आग्रह करते हुए कहा था कि वह 'एक गैरकानूनी भीड़ का हिस्सा होने के लिए दोषी पाया गया, जिससे भारत की छवि बड़े पैमाने पर खराब हुई थी।' हालांकि, यादव के वकील ने न्यायाधीश से एक उदार सजा का अनुरोध किया, क्योंकि उसने खुद को सुधार लिया था और एक साल से अधिक समय तक जेल में रहकर सबक सीखा था।

दिल्ली में 40 फीसद सस्ती हुई कोरोना की जांच

जनसत्ता संवाददाता
नई दिल्ली, 20 जनवरी।

दिल्ली सरकार ने गुरुवार को निजी अस्पतालों और प्रयोगशालाओं में कोरोना संक्रमण का पता लगाने वाली आरटीपीसीआर जांच की कीमत 300 रुपए तय की, इसे पहले की तुलना में 40 फीसद सस्ता किया गया है। इस बाबत दिल्ली सरकार की प्रधान सचिव स्वास्थ्य मनीषा सक्सेना ने आदेश जारी किए हैं।

अब तक निजी अस्पतालों और प्रयोगशालाओं में आरटीपीसीआर जांच के लिए 500 रुपए का भुगतान करना होता था। इसी तरह रैपिड एंटीजन जांच के लिए 100 रुपए का भुगतान करना होगा, जिसके लिए अब तक 300 रुपए तक लिए जाते थे। आदेश के मुताबिक कोरोना जांच और घर से नमूने एकत्र करने के लिए पूर्व के 700 रुपए के बजाय 500 रुपए का भुगतान तय किया गया है।

स्वास्थ्य विभाग ने सभी निजी अस्पतालों और प्रयोगशालाओं को 24 घंटे के भीतर संशोधित कीमतों के बारे में जानकारी प्रदर्शित करने का निर्देश दिया है। वहीं, सरकारी केंद्रों और अस्पतालों में आरटीपीसीआर और रैपिड एंटीजन जांच निशुल्क किए जाते हैं।

'तीसरी लहर का चरम गुजरा, पर खतरा टला नहीं'

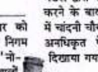
जनसत्ता संवाददाता
नई दिल्ली, 20 जनवरी।

दिल्ली के स्वास्थ्य मंत्री सत्येंद्र जैन ने गुरुवार को कहा कि दिल्ली की तीसरी लहर का चरम संभवतः गुजर चुका है। हालांकि उन्होंने आगाह किया कि दिल्ली अभी खतरे से बाहर नहीं आई है। उन्होंने कहा कि सक्रियता के साथ किए गए उपायों के चलते मामलों में कमी आई। इसके अतिरिक्त प्रतिबंधों में ढील पर फैसले के लिए पहले स्थिति का विश्लेषण करना होगा।

दिल्ली में हाल ही में कोरोना संक्रमण के दैनिक मामलों में भारी वृद्धि उछाल देखने को मिला था, जब एक दिन में 28 हजार से ज्यादा मामले सामने आए थे। इस वजह से संक्रमण दर भी बढ़कर 30 फीसद के पार चली गई थी। उन्होंने कहा कि इस उछाल को कोरोना संक्रमण की मौजूदा लहर का चरम माना जा सकता है और ऐसा लगता है कि इस लहर का चरम गुजर चुका है। बीते कुछ दिनों में रोजाना दर्ज होने वाले नए मामलों में गिरावट आई है।

चांदनी चौक से हटाए जाएं अनधिकृत फेरीवाले : अदालत

नई दिल्ली, 20 जनवरी (भाषा)। दिल्ली उच्च न्यायालय ने गुरुवार को दिल्ली पुलिस और उत्तरी दिल्ली नगर निगम को चांदनी चौक तथा सुभाष मार्ग के 'नो-हाकिंग जोन' से सभी अनधिकृत फेरीवालों और विक्रेताओं को हटाने के लिए अभियान चलाने का निर्देश दिया।



न्यायमूर्ति विपिन सांघी और न्यायमूर्ति जसमीत सिंह की पीठ ने चौक सर्व व्यापार मंडल द्वारा पेश की गई कई तस्वीरों पर गौर करने के बाद यह आदेश दिया। उन तस्वीरों में चांदनी चौक और सुभाष मार्ग में अवैध और अनधिकृत फेरीवालों की गतिविधियों को दिखाया गया है।

अदालत ने कोतवाली थाने के प्रभारी और उत्तरी दिल्ली नगर निगम के उपायुक्त को अभियान चलाने एवं एक सप्ताह के भीतर कार्रवाई रिपोर्ट दाखिल करने का निर्देश दिया।

यस बैंक के पूर्व प्रबंध निदेशक राणा कपूर की जमानत नामंजूर

नई दिल्ली, 20 जनवरी (भाषा)। दिल्ली की एक अदालत ने बैंक को 466.51 करोड़ रुपए के नुकसान से जुड़े धन शोधन के मामले में यस बैंक के पूर्व प्रबंध निदेशक और मुख्य कार्यकारी अधिकारी राणा कपूर की जमानत अर्जी गुरुवार को खारिज कर दी। विशेष न्यायाधीश संजीव अग्रवाल ने कपूर को राहत देने से इनकार करते हुए कहा कि उनके खिलाफ बहुत ही गंभीर और संगीन किस्म के आरोप हैं।

अदालत ने कहा, 'वर्तमान मामले के समग्र तथ्यों और परिस्थितियों को ध्यान में रखते हुए, चूंकि आरोपी के खिलाफ आरोप गंभीर प्रकृति के हैं, इसलिए इस चरण में उनकी जमानत का कोई आधार नहीं बनता है। आरोपी राणा कपूर की जमानत अर्जी खारिज की जाती है।'

கடலூர் ஒன்றியம் பாதிரிகுப்பம் ஊராட்சி 18-வது வார்டில்

முன்னாள் முதல்வர் எம்ஜிஆரின் பிறந்த நாள் விழா

கடலூர், ஜனவரி.21 கடலூர் ஒன்றியம் பாதிரிகுப்பம் ஊராட்சி 18வது வார்டில் முன்னாள் முதல்வர் எம்ஜிஆரின் 105வது பிறந்தநாளை முன்னிட்டு கடலூர் வடக்கு மாவட்ட செயலாளர் மற்றும் முன்னாள் தொழில்துறை அமைச்சர் எம் சி சம்பத் மற்றும் கடலூர் தெற்கு ஒன்றிய செயலாளர் கே காசிநாதன் அறிவுரையின்படி எம்ஜிஆர் படத்திற்கு ஒன்றிய கவுன்சிலர் கிரிஜா செந்தில்குமார் தலைமை தாங்கி மாலை அணிவித்து மரியாதை செலுத்தினார். இந்த நிகழ்ச்சியில் பொதுமக்களுக்கு இனிப்புகள் வழங்கப்பட்டது. இந்த நிகழ்ச்சியில் ஒன்றியமகளிர் அணிசெயலாளர் நவநீதம், கழக செயலாளர்கள் சிவபாலன், சம்பத் குமார், நேதாஜி, கழக முன்னோடிகள் நடராஜன், முத்துவேல், கழகத் தோழர்கள் ஜெயபால், வசந்தா, பாலசந்தர், ராஜேஷ், சதீஷ்குமார், வெங்கடேசன் மற்றும் கழக தோழர்கள் உடன் இருந்தனர்.

கடலூர் நகராட்சி 14-வது வார்டில் வண்ணாரபாளையத்தில்

எம்ஜிஆரின் 105-வது பிறந்த நாள் விழா

கடலூர் ,ஜனவரி .21 கடலூர்நகராட்சி14வதுவார்டுவண்ணார பாளையம் நான்குமுனை சந்திப்பில் முன்னாள் முதல்வர் எம்ஜிஆரின் 105 வது பிறந்தநாளை முன்னிட்டு எம்ஜிஆர் படத்திற்கு கடலூர் வடக்கு மாவட்ட செயலாளர் மற்றும் முன்னாள் தொழில்துறை அமைச்சர் அண்ணன் எம்.சி.சம்பத், மற்றும் எம்.சி.எஸ்.பிரவீன். அவர்களின் அறிவுரையின்படி முன்னாள் நகர உறுப்பினர் ராஜேந்திரன் தலைமை தாங்கி மாலை அணிவித்து மரியாதை செலுத்தினர். இந்த நிகழ்ச்சியில் பொதுமக்களுக்கு இனிப்புகள் வழங்கப்பட்டது. இந்த நிகழ்ச்சியில் அவைத்தலைவர் கிருஷ்ணமூர்த்தி, எம்ஜிஆர் உலக அரங்கட்டளை செல்வநாதன், மெக்கானிக் விஜி, துணை செயலாளர் ரவி, உதயா, சொக்கலிங்கம் கழக தொண்டர்கள் கலந்து கொண்டனர்.

கல்வி உதவித்தொகைக்கு காஞ்சிபுரம் மாவட்ட மாணவர்களுக்கு அழைப்பு

காஞ்சிபுரம், 21, ஜன: காஞ்சிபுரம் மாவட்டத்தில், 2021-2022 ஆம் கல்வியாண்டிற்கு ஆதிதிராவிடர், பழங்குடியினர் மற்றும் மதம் மாறிய கிறிஸ்துவ ஆதிதிராவிடர் இன மாணாக்கர்களுக்கு போஸ்ட் மெட்ரிக் கல்வி உதவித்தொகை திட்டத்தின் கீழ் கல்வி உதவித்தொகை பெற விண்ணப்பிப்பதற்காக 06.01.2022 அன்று இணையதளம் திறக்கப்பட்டுள்ளது. எனவும், 10.02.2022 இறுதி நாள் எனவும் நிர்ணயம் செய்யப்பட்டுள்ளது. ஆகவே தகுதியுள்ள ஆதிதிராவிடர், பழங்குடியினர் மற்றும் மதம் மாறிய கிறிஸ்துவ ஆதிதிராவிடர் இன மாணவர்கள் தமது கல்வி உதவித்தொகை விண்ணப்பங்களை உரிய முறையில் பூர்த்தி செய்து சாதிச்சான்று, வருமானச்சான்று, மதிப்பெண்சான்று, சேமிப்புக் கணக்கு புத்தகநகல், ஆதார்கார்டு நகல் உள்ளிட்ட பிற ஆவணங்களுடன் 10.02.2022க்குள் சம்பந்தப்பட்ட கல்லூரியில் விண்ணப்பிக்குமாறு காஞ்சிபுரம் மாவட்ட செய்திக்குறிப்பில் கேட்டுக் கொள்ளப்பட்டுள்ளது.

திட்டக்குடி காவல் நிலையத்திற்கு கூடுதல் போலீசார் நியமிக்க பொதுமக்கள் கோரிக்கை

திட்டக்குடி ஜனவரி 21- கடலூர் மாவட்டம் திட்டக்குடி காவல் நிலையத்திற்கு காவலர்கள் பற்றாக்குறை இருப்பதால் பொதுமக்கள் மேற்கொண்டு கூடுதல் காவலர்களை நியமிக்க சுற்றுப்பட்ட கிராம மக்கள் கோரிக்கை விடுத்து உள்ளனர் திட்டக்குடி மற்றும் சுற்றுப்புற கிராமங்களில் இருசக்கர வாகனம் ஏடிஎம் கொள்ளை கால்நடை திருட்டு கடைகளில் பூட்டை உடைத்து திருட்டு அதிகரித்து உள்ளதால் மற்றும் பேருராட்சி நகராட்சியாக மாற்றப்பட்டதால் பண்டிகை காலங்களில் திட்டக்குடி பேருந்து நிலையத்தில் பொதுமக்கள் கூட்டம் அதிகரித்து விபத்து ஏற்பட வாய்ப்புள்ளதாலும.

திட்டக்குடி கல்லூரி மாணவர்கள் பாதுகாப்பு மற்றும் முக்கிய இடங்களில் கேமரா பொருத்தப்பட்டு கண்காணிக்க வேண்டும் என்றும் பொதுமக்கள் கூறுகின்றனர் காவலர்கள் பற்றாக்குறையால் விபத்துக்கள் ஏற்படுகின்றது என்று பொதுமக்கள் கோரிக்கை விடுத்துள்ளனர்.

காணவில்லை அறிவிப்பு

தஞ்சாவூர் மாவட்டம், பூதலூர் தாலுக்கா, சோழகம்பட்டி, பொன்விளைந்தான்பட்டி, பர்மா காலனி, எண்: 11/272, என்கிற முகவரியில் வசிக்கும் சின்னசாமி அவர்களின் மகன் ராமகிருஷ்ணன் ஆகிய நான் கொடுக்கும் காணவில்லை அறிவிப்பு யாதெனில், என் பெயருக்கு கடந்த 07.08.2000-ம் தேதியில் தஞ்சாவூர் ... நான் கிரயம் பெற்ற மேற்படி கிரய பத்திரம் தஞ்சாவூர் மாவட்டம், பூதலூர் சார்பதிவாளர் அலுவலகத்தில் ஆவண எண்: 1392/2000 ஆக பதிவு செய்யப்பட்டுள்ளது. மேற்படி சுத்தகிரய அசல் ஆவணத்தினை கடந்த 18.11.2021-ம் தேதியில் காலை 11.00 மணியளவில் ஜெராக்ஸ் எடுக்க சென்றபோது பூதலூரில் உள்ள ... மேற்படி ஆவணம் காணாமல் போனது குறித்து காவல்துறைக்கு ஆன்லைன் வழியாக புகார் கொடுக்கப்பட்டுள்ளது. அதன் விபரம் CRN NO: CUR22007018 நாள்: 12.01.2022 ஆகும். மேற்படி சுத்தகிரய அசல் ஆவணத்தை கண்டெடுத்தவர்கள் கீழ்கண்ட முகவரிக்கோ அல்லது அருகில் உள்ள காவல் நிலையத்திலோ ஒப்படைக்குமாறு இந்த அறிவிப்பின் மூலம் அறிவிக்கப்படுகிறது.

ராமகிருஷ்ணன் த/பெ சின்னசாமி
பொன்விளைந்தான்பட்டி, பூதலூர் (வ)
தஞ்சாவூர் (மா), செல்: 9655790293

அறிவிப்பு

எமது கட்சிக்காரான ,தேனி மாவட்டம்,தேனி டவுன்,க ருவேல்நாயக்கன்பட்டி,மீனாட்சி நகர், பண்ணைவீட்டில் இருக்கும் சீனித்தேவர் மகன் அழகேசன் அவர்கள்,

தனக்கு பாத்தியப்பட்ட தனது குடும்பத்தினர் எழுதிக்கொடுத்த விடுதலை பத்திரம் தேனி சார்பதிவு அலுவலகத்தில் பதிந்த ஆவண எண்: 820 / 92 மற்றும் S.K.ராக என்பவரிடம் கிரயம் வாங்கி தேனி சார்பதிவு அலுவலகத்தில் பதிவு செய்த ஆவண எண் : 3412 / 94 ஆகிய பத்திரங்களின் அசல்களை கடந்த 28.12.2021 ஆம் தேதி , தேனி புதிய பஸ்நிலையத்தில் உள்ள சார்பதிவாளர் அலுவலகத்திற்கு எடுத்து சென்று வீட்டு திரும்ப வீட்டிற்கு தனது இருசக்கரவாகனத்தில் ஏறி வந்து தன் வீடு வந்து இறங்கிய போது பார்த்தபோது மேற்படி அசல் ஆவணங்கள் அனைத்தும் தான் வைத்திருந்த துணி பையோடு தவறி விழுந்து விட்டது தெரியவந்தது. மேற்படி கையோடு மேற்படி ஆவணத்தை யாரேனும் கண்டு எடுத்திருந்தால் எம் கட்சிக்காரரிடமோ, அல்லது எமது அலுவலக முகவரிக்கோ வந்து கொடுத்தால் தக்க சன்மானம் வழங்கப்படும். தவறி யாரேனும்மேற்படி ஆவணத்தைவைத்துஏதேனும்வில்லங்க விவகாரம் செய்தால் அவர்கள் மீது குற்ற நடவடிக்கை எடுக்க நேரிடும் என இதன் மூலம் அறிவிக்கப்படுகிறது.

O.அய்யர், B.S.C., B.L.,
அட்வகேட், தேனி

மூல பத்திரம் காணவில்லை

விழுப்புரம் மாவட்டம், திருவெண்ணெய்நல்லூர் தாலுகா அன்ராயநல்லூர் கிராமம் அண்ணாநகர் மெயின் ரோடு விலாசத்தில் வசிக்கும் சீனுவாசன் மகன் ஏழுமலை ஆகிய நான் எங்களது பழைய ஆவணங்களை (ஆவண எண் : 518/1984 ,சர்வே எண்,111/13B2) எடுத்துக்கொண்டு கடந்த மாதம் 10.12.2021 அன்று திருவெண்ணெய்நல்லூர் கடைவீதியில் உள்ள ஜெராக்ஸ் கடையில் நகல் எடுக்க சென்றபோது மேற்படி ஆவணத்தை தவறவிட்டு விட்டேன். மேற்படி ஆவணம் எங்களது உரிமையான சொத்து சம்மந்தப்பட்டது. இது சம்மந்தமாக திருவெண்ணெய்நல்லூர் காவல் நிலையத்தில் ஆன்லைன் மூலம் CAE 22010705 நாள் 19.01.2022 படி புகார் செய்துள்ளேன். இந்த பத்திரம் கிடைத்தால் கீழ்கண்ட முகவரியில் கொண்டு வந்து ஒப்படைப்பவருக்கு தக்க சன்மானம் வழங்கப்படும்.

...தொடர்புக்கு...
சீ.ஏழுமலை
த /பெ சீனுவாசன்
அண்ணாநகர் மெயின் ரோடு
அன்ராயநல்லூர் & அஞ்சல்
திருவெண்ணெய்நல்லூர் தாலுகா
விழுப்புரம் மாவட்டம் -605803.
கைபேசி எண் -9159293317.

காணவில்லை

காஞ்சிபுரம் மாவட்டம், ஊரப்பாக்கத்தில் வசிக்கும் விஷால்ராஜ் என்பவர் தனது தந்தை மோகன். V. (லேட்) பெயரில் உள்ள அசல் நிலப்பத்திர ஆவண எண்.6911/1987 அன்று பூந்தமல்லி சார்பதிவாளர் அலுவலகத்தில் பதிவு செய்யப்பட்ட அசல் பத்திரத்தை கடந்த 7.12.2021 அன்று வீட்டில் இருந்து இரு சக்கர வாகனத்தில் பத்திரத்தை எடுத்துக் கொண்டு அம்பத்தூர் ஜெராக்ஸ் கடையில் ஜெராக்ஸ் எடுத்து வண்டி டேங்க் கவரில் வைத்து எடுத்து சென்றேன். வழியில் தேநீர் கடையில் இறங்கி தேநீர் அருந்திவிட்டு வந்து பார்த்தபோது பையில் வைத்திருந்த ஒரிஜினல் பத்திரம் பையோடு காணாமல் போய்விட்டது. பல இடங்களில் தேடி பார்த்தேன் கிடைக்கவில்லை பத்திரத்தை கண்டெடுப்பவர்கள் கீழ்கண்ட முகவரியில் தெரிவிக்கவும்.

N.M.விஷால்ராஜ்
த/பெ.மோகன். V. (லேட்)
என்.57, சாய்சுதன் அபார்ட்மெண்ட்,
கங்கை நகர் 5 வது தெரு, ஊரப்பாக்கம்,
காஞ்சிபுரம் - 603 210. செல் : 95000 01095

சீர்காழி இரட்டைகாளி அம்மன் திருக்கோயில் மண்டலாபிஷேக பூஜை நிறைவு விழா

சீர்காழி , ஜன 21 - மயிலாடுதுறை மாவட்டம் சீர்காழி பழைய பேருந்துநிலையம் அருகே உள்ள அருள்மிகு இரட்டைகாளி அம்மன் திருக்கோயில் மஹா கும்பாபிஷேகம் நடைபெற்றதை முன்னிட்டு மண்டலாபிஷேக பூஜை பூர்த்தி விழா நடைபெற்றது.

இதனை முன்னிட்டு சிறப்பு யாகம், மஹா அபிஷேகம், தீபாராதனை, பிரசாதம் வழங்குதல் நடைபெற்றது. பக்தர்களுக்கு அன்ன தானம் வழங்கப்பட்டது. ஏற்பாடுகளை கோயில் நிர்வாகி முன்னாள் நகர் மன்ற உறுப்பினர் எஸ். சாமிநாதன், ஜெ.கோவிந்தராஜன் மற்றும் விழா அமைப்பாளர் பூக்கடை பி. கார்த்திகேயன், பீடா ஸ்டால் உரிமையாளர் ராமன், தெருவாசிகள், விழா குழுவினர்கள் செய்தார்கள்.

இலகு ரக வணிக வாகனங்களுக்கு உத்தரவாதம்; மஹிந்திரா அறிவிப்பு

திருச்சி, ஜன 21 மஹிந்திராஸ் ட்ரக் & பஸ் டிவிஷன் மஹிந்திரா குழும நிறுவனத்தின் ஒரு துணை நிறுவனமாகும். இந்த நிறுவனம் வாடிக்கையாளர்களின் மதிப்பை முன் மொழியும் வகையிலான அதன் தனித்துவமானதும், அதிரடியானதுமான அறிவிப்பை வெளியிட்டுள்ளது. "அதிக மைலேஜை பெறலாம் அல்லது வாகனத்தை திருப்பி தரலாம்" என்ற உத்தரவாதத்தை அதன் அனைத்து BS6 டிரக்குகளான ஹெவி ரக வாகனமான BLAZO X, இடைநிலை வாகனங்களான FURIO, FURIO7 மற்றும் இலகு ரக வணிக வாகனமாக JAYO ஆகிய ரகங்களுக்கு அளிக்கிறது.

மஹிந்திரா & மஹிந்திரா லிட் நிறுவனத்தின் ஆட்டோமோட்டிவ் பிரிவின் தலைமை செயல்பாட்டு அதிகாரி விஜெய் நக்ரா பேசுகையில், "அதிக மைலேஜை பெறலாம் அல்லது வாகனத்தை திரும்ப தரலாம்" என்ற பல்வேறு ரக வாகனங்களுக்கும் அளிக்கப்படும் உத்தரவாதம் என்பது இடைநிலை மற்றும் கனரக வணிக வாகனத்துறையில் இலக்கை நோக்கிய மிக முக்கியமான சாதனை கட்டமாகும். எரிபொருளின் விலை அதிகரித்து வரும் வேளையில், வாடிக்கையாளர்களுக்கு மதிப்பை அளிக்கும் முன்மொழிவை அறிமுகப்படுத்த இது சரியான நேரமல்ல. இந்த பிரிவில் எங்களது உறுதிப்பாட்டை பிரதிபலிக்கும் அதே வேளையில், தொழில் நுட்ப ரீதியாக மேம்பட்ட, உயர்தர தயாரிப்புகள், இந்திய வணிக வாகனத் துறைக்கு பொருந்தக் கூடிய அதிகம் தரம் வாய்ந்த தயாரிப்புகளை உருவாக்கும் மஹிந்திராவின் திறனில் எங்கள் வாடிக்கையாளர்களின் நம்பிக்கையை இது மீண்டும் உறுதிப்படுத்தும் என நான் உறுதியாக நம்புகிறேன்" என்றார்.

மாண்புமை வருவாய் கோட்டாட்சியர் அவர்கள்
கூடிதம் எண் அ2/ 41/2021
கல்பனா க/பெ சக்தி
மாரியம்மன் கோவில்தெரு கிராமம்
திருவண்ணாமலை வட்டம்
திருவண்ணாமலை மாவட்டம்
மாண்புமை உட்கோட்ட நிர்வாக நடுவர் / வருவாய் கோட்டாட்சியர் அவர்கள் திருவண்ணாமலை
-எதிர் மனுதார்
மனுதார் கார்த்திகேயன் என்வது மகன் கதிரவன் 19.4.2006 திருவண்ணாமலை மாவட்டம் திருவண்ணாமலை வட்டம் மாரியம்மன் கோவில் தெரு கிராமத்தில் பிறந்தார் மனுதார் அலுவலகத்தில் பதிவு செய்ய உத்தரவிடக் கோரி தாக்கல் செய்துள்ள மனுநாள் 11.1.2022 அன்று வாய்தா குறிக்கப்பட்டுள்ளது இதன் மீது எவருக்கேனும் ஆட்சேபனை இருந்தால் அன்றைய தினம் காலை 11:00 மணிக்கு மேற்படி வருவாய் கோட்டாட்சியர் முன்னிலையில் ஆஜராகி தெரிவித்து கொள்ள வேண்டியது தவறும் பட்சத்தில் மேற்படி மனு ஒரு தலைபட்சமாக தீர்மானிக்க படும் என இதன் மூலம் அறியவும்.
கல்பனா க/ பெ.சக்தி
மாரியம்மன் கோவில்தெரு கிராமம்
திருவண்ணாமலை வட்டம்
திருவண்ணாமலை மாவட்டம்

பெயர் மாற்றம்

THAJEDEEN தந்தை பெயர் Samsudeen பிறந்த தேதி 26/06/1983, நெ. 32, சரிபியா நகர், நெல்லிக்குப்பம், கடலூர் 607105 என்ற முகவரியில் வசிக்கும் நான் இனி THAJUDEEN அழைக்கப்படுகிறேன்.

மாண்புமை வருவாய் கோட்டாட்சியர் அவர்கள்
கூடிதம் எண் அ2/ 9207/2021
தண்டராம்பட்டு வட்டம் ... கிராமம்
திருவண்ணாமலை மாவட்டம்
மாண்புமை உட்கோட்ட நிர்வாக நடுவர் / வருவாய் கோட்டாட்சியர் அவர்கள் திருவண்ணாமலை
-எதிர் மனுதார்
மனுதார் ... 2.6.1987 திருவண்ணாமலை மாவட்டம் தண்டராம்பட்டு வட்டம் ... கிராமத்தில் பிறந்தார் மனுதார் அலுவலகத்தில் பதிவு செய்ய உத்தரவிடக் கோரி தாக்கல் செய்துள்ள மனுநாள் 20.1.2022 அன்று வாய்தா குறிக்கப்பட்டுள்ளது இதன் மீது எவருக்கேனும் ஆட்சேபனை இருந்தால் அன்றைய தினம் காலை 11:00 மணிக்கு மேற்படி வருவாய் கோட்டாட்சியர் முன்னிலையில் ஆஜராகி தெரிவித்து கொள்ள வேண்டியது தவறும் பட்சத்தில் மேற்படி மனு ஒரு தலைபட்சமாக தீர்மானிக்க படும் என இதன் மூலம் அறியவும்.
தண்டராம்பட்டு வட்டம்
திருவண்ணாமலை மாவட்டம்

பொது அறிவிப்பு

அரியலூர் மாவட்டம், ஆண்டிமடம் வட்டம், கூவத்தூர் கிராமத்தைச் சேர்ந்த ஆறுமுகம் மகன் அன்பழகன் ஆகிய எனது கட்சிக்காரருக்கு கூவத்தூர் (வடக்கு) கிராமம் சர்வே எண் 169/6A-ல் 0.16.50 ஏர்ஸ் 0.41 சென்டு நிலம் சொந்தமானதாகும் மேற்படி சொத்தினை ஆண்டிமடம் சார்பதிவாளர் அலுவலகத்தில் பத்திர பதிவு எண் 649/1988 என்ற எண்ணில் பதிவு செய்யப்பட்டுள்ளது எனது கட்சிக்காரரான ஆறுமுகம் மகன் அன்பழகன் என்பவர் மேற்படி ஆவணத்தை எடுத்துக்கொண்டு நகல் எடுப்பதற்காக கடந்த 22.11.2021 -ம் தேதியன்று கூவத்தூரில் இருந்துஜெயங்கொண்டம்பேருந்துநிலையத்தில் இறங்கும் போது கூட்ட நெரிசலில் எதிர்பாராத விதமாக மேற்படி ஆவணம் காணாமல் போய்விட்டது மேற்படி அசல் கிரயப் பத்திரத்தை பொதுமக்கள் எவரேனும் கண்டெடுத்திருந்தால் மேற்படி முகவரி உடைய எமது கட்சிக்காரரின் முகவரிக்கோ அல்லது வழக்கறிஞரான எமது முகவரிக்கோ அனுப்பி வைத்திடவோ அல்லது நேரில் அளித்திடவோ இதன் மூலம் கேட்டுக் கொள்ளப்படுகிறது மேலும் இந்த ஆவணத்தின் மூலம் ஆவணத்தில் கண்டுள்ள சொத்துக்களை பொறுத்து வில்லங்கம் ஏதும் ஏற்படுத்தினால் எமது கட்சிக்காரரை சட்டப்படி எவ்விதத்திலும் கட்டுப்படுத்தாது என்பதனையும் இதன் மூலம் தெரிவித்துக் கொள்ளப்படுகிறது.

P.கணேசன்,BSC.,BL.,
வழக்கறிஞர்,
ஜெயங்கொண்டம்
செல்: 9715599934.

BYJU'sமற்றும் அக்ஷய பாத்ரா அறக்கட்டளை பின்தங்கிய மாணவர்களின் கல்வியை ஆதரிப்பதற்காக ஒருங்கிணைந்து செயல்படவுள்ளன

சென்னை, 21, ஜன: உலகின் முன்னணி கல்வித்தொழில்நுட்ப நிறுவனமான BYJU'S, மாணவர்களுக்கு தரமான கல்விக்கான அணுகலை வழங்குவதற்கும், பின்தங்கிய குழந்தைகளின் வாழ்க்கையில் நேர்மறையான தாக்கத்தை ஏற்படுத்துவதற்கும் முயலும் அதன் நோக்கத்தை வலுப்படுத்தும் முயற்சியில் அக்ஷய பாத்ரா அறக்கட்டளையுடன் கைகோர்த்துள்ளது.BYJU'S இன் சமூக முன்முயற்சியான 'அனைவருக்கும் கல்வி'யின் கீழ் மேற்கொள்ளப்பட்டுள்ள இந்தக்கூட்டாண்மை, நாட்டின் தொலைதூரப் பகுதிகள் உட்பட பல மாநிலங்களில் உள்ள சுமார் 2 லட்சம் பின்தங்கிய குழந்தைகளுக்கு பள்ளிகள் பகுதியளவு மூடப்பட்டுள்ள நிலையில், தொடர்ந்து கற்றலை வழங்குவதை நோக்கமாகக் கொண்டுள்ளது.

இந்த முன்முயற்சி குறித்து BYJU'Sஇன் இணை நிறுவனர் திவ்யா கோகுல்நாத் அவர்கள், "சமூகத்தின் பல்வேறு பிரிவுகளில் உள்ள குழந்தைகளின் மேம்பாட்டிற்காகவும், தரமான கல்விக்கும் டிஜிட்டல் அணுகலுக்கும் இடையே உள்ள இடைவெளியைக் குறைக்கவும் BYJU'S உறுதியான நோக்கத்தைக் கொண்டுள்ளது. இந்தியாவில் பள்ளிக் குழந்தைகளுக்கான உணவுத் திட்டங்களை அதிகரிக்க அயராது உழைத்து வரும் அக்ஷய பாத்ரா அறக்கட்டளையுடன் இணைந்து செயல்படுவதில் நாங்கள் மகிழ்ச்சியடைகிறோம். அவர்களுடனான எங்கள் கூட்டாண்மை, கல்வி மற்றும் நல்வாழ்வு மூலம் குழந்தைகளின் நலன் வளர்ச்சியில் நீடித்த தாக்கத்தை ஏற்படுத்துவதற்கான ஒரு குறிப்பிடத்தக்க படியாகும்.எங்கள் தத்துவத்தின் அடிக்கல்லானது. தற்போதுள்ள கல்விச் சூழல் அமைப்பில் உறுதியான தாக்கத்தை ஏற்படுத்துவதை மையமாகக் கொண்டது, மேலும் அக்ஷய பாத்ரா அறக்கட்டளையுடன் கூட்டு சேர்ந்து, எங்கள் சமூகத்திற்கான முயற்சியான அனைவருக்கும் கல்வியை வலுப்படுத்துவதில் நாங்கள் பெருமை கொள்கிறோம்" என்று கூறினார்.

केंद्रीय मंत्री किशन रेड्डी कोरोनाग्रस्त

नवी दिल्ली दि. २० : केंद्रीय संस्कृती, पर्यटन आणि ईशान्य भारत विकास मंत्री गंगापूरम किशन रेड्डी यांना कोरोनाचा संसर्ग झाला आहे. या संदर्भात ट्विटरद्वारे माहिती देताना किशन रेड्डी म्हणाले, सौम्य लक्षणांसह मला कोरोनाचा संसर्ग झाला आहे. आवश्यक नियम पाळत मी स्वतःला वेगळे करीत गृहविलगीकरणात ठेवले आहे. आपणास विनंती आहे की, जे माझ्या संपर्कात आले त्यांनी स्वतःला वेगळे ठेवत चाचणी करून घ्या. असे आवाहन त्यांनी केलेय.

नायलॉन मांजा उत्पादक, विक्रेत्यांना किती शिक्षा, दंड व्हावा : मुंबई हायकोर्ट

नागपूर दि. २० : पतंग उडवताना आवश्यक मात्र तितक्याच घातक असलेल्या नायलॉन मांजाचे उत्पादन, उपयोग, विक्री आणि आयात करणाऱ्यांना शिक्षा आणि दंड किती व्हायला पाहिजे, अशी विचारणा मुंबई उच्च न्यायालयाच्या नागपूर खंडपीठाने संबंधित सर्व पक्षकारांना केली आहे. दरम्यान पुढील आठ आठवड्यांत सर्व सहमतीने नियम तयार करण्याचे निर्देशही खंडपीठाने दिले आहेत. नायलॉन मांजा संदर्भात न्यायालयात जनहित याचिका प्रलंबित आहे. त्यावर न्यायमूर्ती सुनील शुक्रे आणि अनिल पानसरे यांच्यासमोर बुधवारी सुनावणी पार पडली. हरित न्यायाधिकरणाने ११ जुलै २०१७ रोजी आदेश जारी करून पतंग उडविण्यासाठी नायलॉन मांजाचे उत्पादन, उपयोग, विक्री आणि आयातीवर पूर्णपणे बंदी आणली आहे. असे असतानाही राज्यात नायलॉन मांजाचा सर्रास उपयोग केला जात आहे. गेल्या १७ डिसेंबर रोजी उच्च न्यायालयाने ही बाब लक्षात घेता नायलॉन मांजा बंदीच्या अंमलबजावणीसाठी विदर्भातील प्रत्येक शहरात विशेष पथक स्थापन करण्याबरोबरच बंदीविषयी व्यापक जनजागृती करण्याचे निर्देश दिले होते.